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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 03/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/142/2016
NAME OF THE PETITIONER(S) : SACMI COOPERATIVE MECCANICI IMOLA
SOCIETA COOPERATIVA
NAME OF THE RESPONDENT(S) : M/s Boss Profiles Ltd and 4 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
1.	Archana Boss Thiruganabath Kanna Ray Tharbat	Counsel for Respondents	
2.	K. Gowtham Kumar	Counsel for Petitioner <u>ORDER</u>	

Counsel for the Petitioner is present. Proxy representing the counsel for the Respondents is present. Counsel for the Petitioner submitted that in view of the change of management of the company, there is a possibility of settlement between the parties for which he sought time. At request, time is enlarged, for reporting the outcome of settlement. Put up on 24.4.2017 at 10.30 A. M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)